

ITEM NO.51

COURT NO.15

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1093/2022

VISHAL GUPTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION

IA No. 64770/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 23-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Gaurav Kumar Bansal, Adv.
Mr. Vishnu Gupta, Adv.
Ms. Nandani Bansal, Adv.
Ms. Shomila Bakshi, AOR

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli, Adv.
Mr. Vatsal Joshi, Adv.
Ms. Ruchi Gour Narula, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Vedansh Anand, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Noor Rampal, Adv.
Dr. N. Visakamurthy, AOR

Mr. Gaurav Sharma, Sr. Adv.
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, AOR
Ms. Paranjay Tripathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Gaurav Kumar Bansal, learned counsel appearing for the petitioner, Mr. Gaurav Sharma, learned senior counsel appearing for the National Medical Commission and Ms. Aishwarya Bhati, learned Additional Solicitor General.

2. We have taken note of the fact that the Expert Committee constituted by the National Medical Commission gave a report on 14.07.2023. It is also brought to our notice that the Ministry of Social Justice and Empowerment's notification dated 04.01.2018 has been superseded by a subsequent notification dated 12.03.2024. We are also informed by the learned Additional Solicitor General that the notification dated 12.03.2024 is comprehensive in nature and also prescribes the guidelines for assessment of specified disabilities including the mental disability. In these circumstances, we are of the opinion that it is necessary for the Expert Committee to review their opinion on the basis of the notification dated 12.03.2024. An affidavit to this effect shall be filed by the National Medical Commission within a period of eight weeks.

3. List the matter after eight weeks as a miscellaneous matter.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)